

[श्री सुन्दर सिंह भंडारी]

तारीख को इस्लामाबाद के एक 26 तारीख के समाचार को कोट करके सरकारी सूत्रों का हवाला दिया गया है, मैं उसको कोट कर रहा हूँ :—

"The illegal immigration has reached an alarming proportion. Pakistani visas have been sold in open market in Indian cities and countless Indians with bad motives had succeeded in entering Pakistan."

मुझे हैरानी है कि सरकार की तरफ से इस समाचार का अभी तक प्रतिवाद क्यों नहीं किया गया ? मैं जानता हूँ कि यह जान-बूझकर हिन्दुस्तान की सरकार पर इजाम लगाने का एक प्रयत्न है। वाक्या तो यह है कि पाकिस्तानी एम्बेसी में रहने वाले अधिकारी यहां के इंडियन इललीगल कॉन्टैक्ट्स को मन्टेन करने के लिए फंडे गए थे और इसीलिए उनको वापिस पाकिस्तान भेजने पर मजबूर किया गया। पाकिस्तान ने उसके जवाब में रिटेलिएटरी मैजर्स लिए। मैं समझता हूँ कि इन चीजों के बारे में सरकार का ध्यान तत्काल जाना चाहिए। पाकिस्तान खुद स्पाइज को स्मगल कराने की कोशिश कर रहा है हिन्दुस्तान में और ऐसे अनेको उदाहरण हैं कि जहाँ पर गलत तरह के लोगों को हिन्दुस्तान भेजने की कोशिशें हो रही हैं।

मैं चाहूंगा कि भारत सरकार इस मामले पर गंभीरता के साथ विचार करे और ऐसे सब लोग जो गैर-कानूनी तरीके से हिन्दुस्तान में धुसने का प्रयत्न कर रहे हैं उनको रोकने के लिए प्रभावी कदम उठाए। अन्वयवाद।

**Compensation for Loss of Revenue
on Account of Prohibition in Tamil
Nadu**

SHRI S. AUSTIN (Tamil Nadu) :
Madam Vice Chairman, at the outset, I wish
to convey my heartfelt thanks

to my beloved leader, the hon Chief Minister, Dr. Puratchi Thalaivi, for having given me an opportunity to represent my State in this august House. I would like to draw the attention of the House through this Special Mention to the request of the Tamil Nadu Government on compensation for loss of revenue on account of prohibition policy. The hon. Chief Minister of Tamil Nadu, Dr. Puratchi Thalaivi, is much interested and firm on implementing Mahatma Gandhiji's cent per cent prohibition policy. When Dr. Puratchi Thalaivi came to power in Tamil Nadu the financial positio of the State was very weak and the Government was having a deficit of near about Rs. 1,200 crores. Even in such a tight financial situation, as a first step, the hon. Chief Minister, Dr. Puratchi Thalaivi, abolished the cheap liquor scheme which was introduced by the previous DMK Government. The implementation of the cheap liquor scheme... (Interruptions) was detrimental to thousands of poor families.

SHRI V. GOPALSAMY (Tamil Nadu)
: There is no necessity on his part to refer to the previous Government...

THE VICE-CHAIRMAN (SHRIMATI
JAYANTHI NATARAJAN) :
Let him speak. This is his maiden speech..
(Interruptions)...

SHRI V. GOPALSAMY (Tamil Nadu)
: All right. This is his maiden speech. There is no necessity to refer to the previous Government... (Interruptions)...

THE VICE-CHAIRMAN
SHRIMATI JAYANTHI
NATARAJAN) : Mr. Austin... one mmute.
If anything unparliamentary or wrong is
said, I will definitely allow you.

SHRI S. AUSTIN : The decision taken
by Dr. Puratchi Thalaivi was a social
welfare measure in the interest of the poor
people in Tamil

Nadu. Our hon. Chief Minister stands only for such policies. Due to the abolition of cheap liquor scheme, the Government of Tamil Nadu has suffered a huge revenue loss of Rs. 390 crores. In August, 1975, the Government of India approved a scheme to compensate the States which implemented the prohibition policy to the extent of fifty per cent of the established loss of revenue in each year commencing from 1978-79 treating 1977-78 as the base year. Since the prohibition policy was already in force in Tamil Nadu in 1977-78, the Tamil Nadu Government urged the Government of India to concede the principle that the base year shall be the year immediately preceding the implementation of the prohibition policy. After a period of relaxation of prohibition- the prohibition policy was again implemented in 1987. A fresh claim for compensation for the loss from 1986-87 onwards was made. The State Government was confronted with a huge revenue deficit in 1991-92. On behalf of Tamil Nadu, I would like to draw the attention of the Prime Minister to fulfil the following requests.

Under the earlier scheme, up to 1989-90, fifty per cent of compensation for the loss of revenue may be extended to Tamil Nadu for the period 1986-87 to 1989-90. This will amount to Rs. 500 crores.

A new scheme may be introduced from 1991-92. Under this scheme, the full loss of revenue estimated at Rs. 390 crores per annum may be compensated.

In conclusion, Madam, I wish to thank the honourable Prime Minister for having given the clearance to the Aromatic Project in Tamil Nadu. Thank you, Madam.

SHRI V. GOPALSAMY :
Madam,.... (*Interruptions*)...

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Just a minute.

I will call you as soon as he finishes — (*Interruptions*)—

SHRI M.A. BABY (Kerala) : Madam, he made a reference to Dr-Puratchi Thalaivi. Here another "Puratchi Thalaivi" is presiding !

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Yes, Mr.
Gopalsamy.

SHRI V. GOPALSAMY :
Madam, the honourable Member made a reference to the previous Government, that is the DMK Government. Even Mahatma Gandhi would turn in his grave if he happens to listen to his statement that prohibition is being implemented in Tamil Nadu. In every street in every village in Tamil Nadu,.... (*Interruptions*) —

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : No. This will not go on record. I am not allowing it — (*Interruptions*) — This will not go on record.... (*Interruptions*)... Please sit down... (*Interruptions*)

SHRI V. GOPALSAMY*

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : This will not go on record
.. *(Interruptions)*... I cannot allow this to go
on record... *(Interruptions)* Please... sit
down... *(Interruptions)*..

SHRI V. GOPALSAMY : *

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Mr. Gopalsamy, I am not
allowing it ; I am not allowing you. It is not
going on record. Please sit down..
(Interruptions)'.. *Yes, Mr. Muthu Mani..-*
(Interruptions)... Mr. Gopalsamy, please sit
down... *(Interruptions)*... It is not going on
record.. *(Interruptions)* ... I am not allowing
you. It is not going on record..
(Interruptions).. I cannot allow any
allegation against any State Government. ,
(Interruptions).. It is a matter concerning
what is happening in a State. I cannot allow
it... *(Interruptions)*.. Please sit down...
(Interruptions)...I am not allowing it to go
on record.. *(Interruptions)*..

SHRI V. GOPALISAWMY : *

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Please sit down, Mr.
Gopalsamy. It Is not going on record
...*(Interruptions)*... I am not allowing it to
go on record. You cannot make any
remarks about what is hapening in a State..
(Interruptions) ...

SHRI V. GOPALSAMY : Then how
did you permit him first ?
(Interruptions)..

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : I will tell you. Just a
minute *(Interruption)*... I will tell you now.
He has only asked for compensation for the
loss due to the pohibition policy from the
Finance Minister. That is why I allowed
him. I have not allowed anything else..
(Interruptions)..

SHRI V. GOPALSAMY : He made a
reference to the previous DMK
Government.. *(Interruptions)*

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Mr. Gopalsamy, please
sit down. I am not allowing anything on
this *(Interruptions)*... I am not allowing
you. It is not going on record..
(Interruptions) It... won't go on record...
(Interruptions)

SHRI V. GOPALSAMY :*

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Please sit down. It is not
going on record... *(Interruptions)* Nothing
is going on record ... *(Interruptions)*..

SHRI V. GOPALSAMY : *

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Mr. Gopalsamy, please
sit down. I am not allowing.

SHRI V. GOPALSAMY : *

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : It is not going on record.
Please sit down.

SHRI V. NARAYANASAMY :

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Mr. Narayanasamy
whatever you are saying is also not going
on record. Please sit down.

* Not recorded.

SHRI V. NARAYANASAMY :
Madam, I am on a point of order.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : No point of order, I am
not allowing.

SHRI V. NARAYANASAMY :
Without hearing me, how can, you say ?

THE VICE CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : What is your point of
order ?

SHRI V. GOPALSAMY :
I have not completed.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : I have not allowed you to
speak. Where is the question of completion
? *(Interruption)* will call you, Mr. Muthu
Mani. Let me hear what his point of order
is. Let me hear him. He is making a point
of order.

SHRI CHATURANAN
MISHRA (Bihar) : One thing is clear that
one Narayanasamy is equal to seven this
side.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : What is your point of
order ?

SHRI V. NARAYANASAMY
(Pondicherry) : My point of order is
'hats' the hon. Member is making his
maiden speech now this House.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : He has finished.

SHRI v. NARAYANASAMY : I am
referring to it.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Mr. Austin has nished
making it.

SHRI V. NARAYANASAMY :
Therefore, Madam, there should not any
disturbance from the Members when he is
making his maiden speech.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : They did. not
disturb. Now, I will call Mr.
Muthu Mani.

SHRI V. GOPALSAMY :. It is a
good point of order. I congratulate him.

(Interruptions)

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Mr. Gopalsamy, please
sit down. Let me call Mr. Muthu Mani.
Then I will call you. Let us do this in an
orderly way.

SHRI S. MUTHU MANI : Madam, I
am thankful to you for allowing me to
associate; myself with the 'Special Mention
made by my friend, Mr. Austin. The issue
of compensation on account of prohibition
has been taken up by the Tamil Nadu
Government i-many a time. But the Central
Government has been silent, all along.
Mahatma Gandhi wanted prohibition to be
imposed throughout the country. That is
why article. 47... *(Interruptions)*

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Let me, make it clear. If
you keep on interrupting, I will have to go
to the next Special Mention. I will not
allow disorder.

SHRI S. MUTHU (Tamil Nadu) : Our
hon. Chief Minister, Dr. Puntchi Thalayi
is striving hard to realise the dream of the
Mahatma and implement Article.47. in
letter and spirit. *(Interruptions)* .

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Please allow him
to complete.

* SHRI S. MUTHU MANI Even under serious financial constraints, our Chief Minister has decided to forgo the revenue to wipe out the tears of millions of women and save the poor families.. .

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Please conclude Sow.
For association, I cannot allow much time.

SHRI S. MUTHU MANI : Therefore, I urge upon the Central Government to grant Rs. 390 crores each year as compensation to Tamil Nadu to enable it to continue the policy of prohibition announced by her in Tamil Nadu. Thank you.

(Interruptions)

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : I will call you, Mr. Gopalsamy. I just wanted to tell you something. I cannot allow anything about what is happening in the State. The Special Mention is confined to compensation from the Centre on account of loss relating to prohibition. Now, if the Members are going to make any reference to any other subject, I will simply go to the next Special Mention.

SHRT V. GOPALSAMY
Madam, you kindly give me the opportunity. Then you decide on what I am going to say.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : But the moment a controversy is there, I will go to the next Special Mention.

SHRI V. GOPALSAMY : I totally agree with the other Members that the prohibition policy is to be implemented in the country. Madam, the future of the younger generation is in danger in Tamil Nadu because of the opening of..
(Interruptions)

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : No, no. I am not allowing. That is not the way.

SHRI V. NARAYANASAMY :
Madam.. *(Interruptions)*

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Mr. Narayanasamy, you associating. That is all. *(Interruptions)*

Mr. Gopalsamy, I am not allowing.
(Interruptions)

SHRI V. NARAYANASAMY :
Madam I associate myself with the Special Mention and I want that the amount should be provided to the State Government.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : All right . The next Special Mention—Shri Sahu.

SHRT V. GOPALSAMY : Madam..
(Interruptions)

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : No, no. Mr. Gopalsamy. I am not allowing. This is not going on record.

SHRI V. GOPALSAMY : **

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : It is not going on record. I am not allowing it to go on record. *(Interruptions)* Now, let me call Mr. Venkatraman. What is it, Mr. Venkatraman ?

SHRI TINDIVANAM G.
VENKATRAMAN (Tamil Nadu) : We have no dispute for compensation at all.

*Not recorded.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Good. I will call the
next speaker now.

SHRI TINDIVANAM

G

VENKATRAMAN : With regard to the
gre.nt by the Central Government, do not
stand in the way. But the only pom; is, why
should there be a. drive in bar in Tamil
Nadu.. (*Interruptions*).

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : No, I will not allow
anything more. This matter is over now.
Nothing else will go on record. I call Mr.
Sahu.

SHRI V. GOPALSAMY I
am on a point of order.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : No, I am not
allowing.

SHRI V. GOPALSAMY : Not on
this.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : No, I am not allowing
any running battle. This topic is over. I am
not allowing anybody on any matter. I am
calling Mr. Sahu to make his special
mention. Mr. Ganesan, please sit down.
The Horns Minister is on his legs.

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY
AFFAIRS AND THE MINISTER OF
STATE IN THE MINISTRY OF HOME
AFFAIRS (SHRI M.M. JACOB) : Let
them have mercy on 'he House.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Now, nothing will go
on record except Mr. Sahu.

THE MINISTER OF STATE
OF THE MINISTRY OF SUR
FACE TRANSPORT (SHRI

JAGDISH TYTLER) : I hope all the
Members of Parliament from Tamil Nadu
who were raising questions on prohibition
are tee-totallers. I hope so.. (*Interruptions*)

SHRI V. GOPALSAMY :
That is none of your business. You may
not be a tee-to"Her. This is not your
Ministry. You behave yourself ..
(*Interruptions*). It is a remark on the
Tamil Nadu Members.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : No. I am sure he does
no mean anything.

SHRI V. GOPALSAMY : Mr.
Minister,.. (*Interruptions*). Behave
yourself.. (*Interruptions*).

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Don't get
agitated.

SHRI V. GOPALSAMY He need
not preach the Members This is highly
objectionable.. (*Intrruptions*).

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : I am sure he die not
mean it. Please don't get agitated.

SHRI V. GOPALSAMY : Behave
yourself, Mr. Minister... (*Interruptions*).
He must apologise.

SHRI JAGDISH TYTLER :
Let me clarify.

SHRI V. GOPALSAMY : Why
should he say about Tamil Nadu
Members ?

SHRI JAGDISH TYTLER : Listen to
me.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Mr. Gopalsamy,
please let him speak.

SHRI V. GOPALSAMY : Let
him apologise. It is a remark against
Tamil Nadu Members.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Let him speak. You
don't even listen.

SHRI JAGDISH TYTLER :
Why don't you let me speak ?

SHRI V. GOPALSAMY : That you
said is highly objectionable
(*Interruptions*).

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Mr. Venkatraman, please
sit down.

' SHRI JAGDISH TYTLER : X want
to clarify. I am trying to tell him but he is
only shouting. Only a weak man
shouts..-(*Interruptions*).

SHRI V. GOPALSAMY : No, no.
You said about Tamil Nadu Members.
This is a remark against Tamil Nadu
Members.

SHRI JAGDISH TYTLER : By
shouting, you are not going to make a
point. I appreciate what you said. But don't
shout.... (*Interruptions*).

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Please sit down, Mr.
Gopalsamy. Mr. Venkatraman, please sit
down. He is trying to say something. Let
him explain. He is trying to explain, what
he meant. If you don't want him to explain,
there is no point in shouting.

SHRI JAGDISH TYTLER : I never
raised any moral issue. *If* he has felt it, I
did not mean it.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : That is all. You did not
even let him say that. (*Interruptions*)

THE LEADER OF THE OPPOSITION
(SHRI SIKANDER BAKHT) : Does, the
hon. Minister want to match his voice
with the your of the hon Members ?

SHRI JAGDISH TYTLER
What can I do ? They were shouting. They
were not listening to me. (*Interruptions*)

SHRI V. GOPALSAMY :
Madam, what he said was not in good
taste.

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : Now, Mr. Sahu please.
(*Interruptions*) Mr. Narayanasamy, please sit
down. (*Interruptions*)

SHRI S. MUTHU MANI : Tamil
Nadu Members are serious..

THE VICE-CHAIRMAN
(SHRIMATI JAYANTHI
NATARAJAN) : What you have said has
already gone on record.

Need To Scrap Proposed Prawn Culture Project In Chilka Lake

SHRI SANTOSH KUMAR SAHU
(Orissa) : Madam Vice-Chairman, with a
heavy heart, I rise to make this Special
Mention.

Madam, this august House must consider
the importance of Nature's bountiful gift to
human society, for its survival in different
climatic zones, be it the eldest zone, be it the
tropical zone, or, be it the coastal zone.
These must be preserved as they are vital for
the survival of animal, plant and human life.
But in course of time, we began want only
destroying this bountiful gift of Nature and,
today we are faced with the danger of
destruction of human society. It was to avoid
such an eventuality, the United Nations took
a rightful decision in 1971. There was a
Convention at Ramsar, under the auspices of
the United Nations. It was decided in that
Convention that the largest wetland, the
Chilka lake, should be preserved as an area
of international importance. India was a
party to that